DE 2

CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

Original Application No.163 of 1988

Date of decision .. July 13, 1988

Hrushikesh Satpathy, aged about 59 years, son of late Byomakesh Satpathy, Ex- Deputy Postmaster-I, Cuttack G.P.C., At present at- C.T.O. Compound, Cuttack-1, Town and Dist- Cuttack

Applicant.

Versus

- 1. Union of India, represented by its Secretary in the Department of Posts, Dak Bhawan, New Delhi.
- Post Master General, Orissa Circle,
 At, P.O. Bhubaneswar, District- Puri.
- Senior Superintendent of Post Offices, Cuttack City Division, Cuttack, Town and District- Cuttack.

Respondents.

M/s Deepak Misra & A. Deo, Advocates

For Applicant. >

Mr. A.B.Misra, Sr. Standing Counsel (Central)

For Respondents.

CORAM:

THE HON'BLE MR. B.R. PATEL, VICE CHAIRMAN

. . .

AND

THE HON'BLE MR. K.P. ACHARYA, MEMBER (JUDICIAL)

- 1. Whether reporters of local papers may be allowed to see the judgment? Yes.
- 2. To be referred to the Reporters or not ? 10.
- 3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes .

Fr 8

JUDGMENT

- K.P.ACHARYA, MEMBER (J), In this application under section 19 of the Administrative Tribunals Act, 1985, Annexure-1 is under challenge.
 - 2. Shortly stated, the case of the applicant is that he was the Deputy Post Master working in Cuttack G.P.O. and he was allotted with quarters at Cuttack which was under his occupation till his retirement on superannuation with effect from 30.9.1987. The petitioner not having vacated the quarters, the competent authority though permitted the petitioner vide Annexure-1 to retain the quarters for a further period of two months with effect from 1.4.1958 on payment of 8.340/- per month (double the standard rent) as a special case. The petitioner has come up before this Bench on the limited question of payment of double the standard rent.
 - In their counter, the respondents maintained that under the rules the petitioner was bound to vacate the quarters within two months from the date of retirement and due to the difficulties of the petitioner, the Senior Superintendent of Post Offices permitted thepetitioner to occupy the quarters for a further period of two months on payment of double, standard rent and the petitioner not having vacated the quarters till now, the impugned order should not be unsettled.
 - 4. We have heard Mr. Deepak Misra, learned counsel for the petitioner and the learned Sr. Standing Counsel Mr. Misra for the Central Government at some length.

79

After perusing the relevant records and after giving our anxious consideration to the arguments advanced at the Bar and further more in view of the undertaking given by the learned counsel for the petitioner on behalf of his client to vacate the quarters in question by 15.9.1988, we would direct that the petitioner should pay the standard rent with effect from 1.4.1988 subject to the condition that he would vacate the quarters on 15.9. 1988.

5. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.

Member (Judicial)/3/7/88

B.R. PATEL, VICE CHAIRMAN,

g agree.

THE CENTINGE THE C

Vice Chairman.

Central Administrative Tribunal, Cuttack Bench. July 13,1988/Roy, Sr. P.A.